

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 22670 OF 2020**

**Between:**

Sobila Anusha, D/o Sobila Koteswara Rao, Aged 18 years, R/o Swamandhra Nagar, Pedapalikaluru, Guntur - 522 005 A.P.

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents, particularly 2nd respondent in not considering the Petitioner for counselling and admission into MBBS/BDS courses under B and C category of Management Quota for the academic year 2020-21 as illegal, arbitrary and violates Art 14, 19 (1) (g) and 21 of the Constitution of India and consequently direct the 2nd respondent to consider and include the name of the Petitioner in counseling for admission into MBBS/BDS courses under B and C category of Management Quota for the academic year 2020-21

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the Petitioner and allow to participate in the counselling and admission into MBBS/BDS courses under B & C category of Management Quota for the academic year 2020-21

**Counsel for the Petitioner: SRI. G SUNDARESAN (NOT PRESENT)**

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD GP FOR  
MEDICAL HEALTH FW**

**Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.22670 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the inaction on the part of the University in not considering the case of the petitioner for counselling and admission to MBBS/BDS courses under 'B' & 'C' Category of Management Quota for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 10.12.2020 had permitted the petitioner to participate in the counselling.

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4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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SD/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health and Family Welfare Department, Secretariat, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. G SUNDARESAN Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

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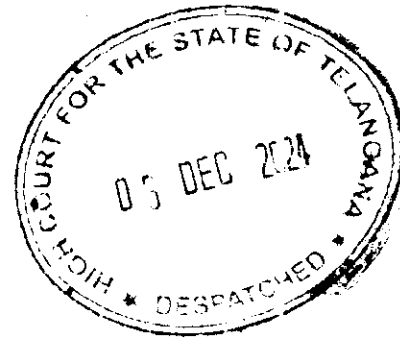
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**HIGH COURT**

**DATED:18/10/2024**

**ORDER**

**WP.No.22670 of 2020**



**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

*PA  
29/10/24.  
9 copies.*